

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.242/MP/2016**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards PoC charges dated 8.11.2016 for the month of October,2016 by PGCIL.

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Udupi Power Corporation Limited (UPCL)

Respondents : Power Grid Corporation of India Ltd. and Others

Parties present : Ms. Swapna Seshadri, Advocate, UPCL  
Shri TanmayVyas, UPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri A.M. Pavgi, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner sought time to complete pleadings of the petition. Request was allowed by the Commission.

2. The Commission directed the parties to complete their pleadings by 14.3.2017.
3. The petition shall be listed for hearing on 23.3.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**